departments of manageable size. Coordination is achieved between Secretaries of such Departments through a special machinery of Committees. The present arrangements at the Secretariat level that sectors like Agricultural Production, Animal Husbandry, Dairy, Milk Supply, Fisheries, Forest, Land Development, Minor Irrigation and Cooperation are dealt with in Agriculture and Co-operation Department. Subjects like Panchayati Raj and Community Development are dealt with in Panchayat Department.

19. Nagaland.—The matter is under consideration of the State Government and a further communication will follow when the matter has been examined in greater detail.

20. Himachal Pradesh.—Departments of Agriculture, Community Development and Co-operation have been placed under one Secretary but it is not possible to place the Departments under one Minister. In case the burden of work so justifies the Secretary will always be entitled to have more assistance in the form of having either Deputy Secretary or Under Secretary.

21. Goa, Daman and Diu.—They have not accepted the recommendation for implementation.

22. Andaman and Nicobar Administration.-The Union Territory of Andaman and Nicobar Islands does not have any legislation of its own, and there are, therefore, no Chief Minister and other Minister in-charge of Agriculture, Cooperation etc. No action was, therefore, required to be taken for integration of the Departments of Agriculture, Community Development and Co-operation under one Minister in so far as this territory is concerned. However. to achieve the desired co-ordination in the activities of the Departments of Agriculture, Co-operation and Community Development the Development Commissioner-cum-Development Secretary has been appointed to work as Secretary for all the three Deptts., at the State level. 111. 1 . 20

23. Laccadive.—There is no Council of Ministers in Laccadives and this

Union Territory is in charge of an Administrator. The question of implementation of the recommendation does not, therefore, arise.

24. Pondicherry.—In this Union Territory, Community Development and Co-operation are under the charge of the Development Minister and Agriculture is under the charge of the Labour Minister. But these Departments viz.. Community Development, Co-operation and Agriculture are under the control of one Secretary *i.e.*, Secretary to the Govt., Planning and Development Department.

PRINTING OF POSTAGE STAMPS AT NASIK SECURITY PRESS

1030. SHRI A. D. MANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that postage stamps are printed at the Nasik Security Press;

(b) whether efforts are being made to improve the format of these stamps; and

(c) if so, what additional machinery has been imported for the printing of postage stamps in the press?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (SHRI I. K. GUJRAL): (a) Yes.

(b) Yes.

(c) Efforts are being made by the Ministry of Finance to import a printing machine to enable stamps to be printed in multi-colour.

WITHDRAWAL OF CONCESSIONS TO FAMILIES AFTER THREE CHILDREN

1031. SHRI A. D. MANI: Will the Minister of LAW be pleased to state:

(a) whether he stated in Bombay on the 29th August, 1967, that he was in favour of withdrawing concession to families after three children; and

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(b) if so, whether this statement was made after a study of the constitutional implications of such a decision?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAM-MAD YUNUS SALEEM): (a) No such statement was made by the Law Minister.

(b) Does not arise.

VALUABLES OF THE REFUGEES

1032. SHRI JAGAT NARAIN : Will the Minister of LABOUR AND REHA-BILITATION be pleased to state

(a) the number of cases of the valuables of refugees which are at present in possession of the Custodian of Evacuee Property. Delhi or the Regional Settlement Commission, Delhi or the Superdars appointed by these officials and the reasons therefor; and

(b) whether Government propose to afford relief/compensation to such refugees who are facing hardshings?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) 28. In all these cases moveable properties of the defaulters have been attached for nonpayment of Government dues, and placed in the custody of Superdars who have been sponsored by the defaulters themselves.

(b) The question of affording compensation/relief in the above cases does not arise, as the moveables have been attached on account of default in payment of 'Public dues' outstanding against the defaulters.

DEMANDS OF THE WORKERS OF Controller of Telegraph Stores, Madras

1033. SHRI ARJUN ARORA \cdot Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government's attention has been drawn to the recent demands of the employees working under the Controller of Telegraph Stores at Madras; and

(b) if so, the action taken by Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMEN-TARY AFFAIRS AND COMMUNICA-TIONS (SHRI I. K. GUJRAL): (a) Yes.

(b) The position in respect of the various demands is indicated in the attached statement.

STATEMENT

Demand	Present position
(i) Increase of staff in the Grades of Tin- dal, Carpenter Grade II, Packer Grade II, Markers, Nailers, Binders, Weighman and Sarcars.	The Chief Controller, Telegraph Stores, Calcutta, is competent to sanction these posts in the Madras Store Depot on the basis of workload and requirements. The posts are sanctioned by him accordingly within his powers as and when found justified. He has been asked to review the requirements and take such action as may be justified.
 (i1) Absorption of senior Muzdoors in the regular vacancies arising in the cadres of Peons and Watchmen. 	The Peons and Watchmen are Class IV em- ployees borne on the regular establish- ment of the Department, whereas, the Mazdoors in the Stores and Workshops Organisations are borne on the Industrial establishment. Since the industrial and non-industrial establishments are quite dis- tinct for all intents and purposes, the staff belonging to one arm cannot seek promo- tion in the other arm. The Mazdoors, therefore, cannot look for promotion to the cadres of Peons and Watchmen.
(iii) Grant of permission to Mazdoors and the categories of industrial workers to take all departmental examinations.	The position has been indicated against item (ii) above. The Mazdoors and other industrial workers have got their own line of promotion viz., promotion from